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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 315 of 1995.

Dated New Delhi, this 23rd day of November, 1995

Hon'ble Shri K. Muthukumar, Member(A)

Shri Raj Kishore
S/o Shri Bishamber Nath
R/o Rly. Qtr. No.C-9-C, Railway Colony
Lajpat Nagar
NEW DELHI. ... Applicant
By Advocate: Shri O. P. Gupta

versus

1. Union of India, through
General Manager, Northern Railway
Baroda House
NEW DELHI.
2. The Chairman
Delhi Area Housing Committee
Northern Railway (DSE Estate)
DRM Office, Paharganj
NEW DELHI. ... Respondents

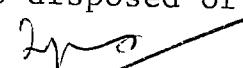
By Advocate: Shri K. K. Patel

O R D E R (Oral)

Shri K. Muthukumar, M(A)

Shri O. P. Gupta, counsel for the applicant states that he has no interest in the case any more as the applicant had already expired on 7.1.95 and there is no application filed by him for substitution.

2. In the circumstances, the application is dismissed and the interim order stands abated. M.A.2859/95 also stands disposed of.


(K. Muthukumar)
Member(A)

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